

**GOVERNMENT OF INDIA
TOURISM AND CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1049
ANSWERED ON:22.07.2002
UNAUTHORISED CONSTRUCTION NEAR HISTORICAL MONUMENTS
GADDE RAMAMOCHAN;M.V.V.S MURTHI

Will the Minister of TOURISM AND CULTURE be pleased to state:

- (a) whether as per ASI regulation no construction is allowed within 100 meters from the boundary wall of the protected monuments;
- (b) if so, the reasons for which the construction of a building on 14 Janpath lane 60 feet away from the historic Jantar Mantar was allowed; and
- (c) the corrective steps taken by Archaeological Survey of India in this regard?

Answer

MINISTER FOR TOURISM AND CULTURE (SHRI JAGMOHAN)

- (a) Yes, Sir.
- (b) The Archaeological Survey of India has not granted any permission to construct a building on 14 Janpath Lane, New Delhi.
- (c) The Archaeological Survey of India has issued show-cause notice under the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules 1959, to stop the illegal and unauthorised works being carried out by the owner of the property. The District Police authorities, Chairman, N.D.M.C. and the Delhi Administration has also been requested to intervene and initiate necessary action at their end to stop such illegal activity within the prohibited area of the Jantar Mantar.